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SECTION 3, SUB-SECTION (ii) ]**

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

New Delhi, the 5<sup>th</sup> June, 2007.

15 Jyaistha, 1929 Saka.

**Notification No.61/2007-Customs (N.T.)**

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Export), Jawahar Custom House, Nhava Sheva, to act a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,

- (i) the Commissioner of Customs (Export), New Custom House, New Delhi; and
- (ii) the Commissioner of Customs, Customs House, Chennai,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s. V.K. Tours and Transports, K-13A, Green Park Extension, New Delhi and others issued, vide, F.No.23/79/2005-DZU/VKTT/4594-4634 dated the 24<sup>th</sup> August, 2006 by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, B-4, 6<sup>th</sup> Floor, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.

[F.NO.437/ 64/2007-Cus.IV]

(Anupam Prakash)

Under Secretary to the Government of India